



NIRMA
UNIVERSITY

INSTITUTE OF LAW

NAAC ACCREDITED 'A' GRADE

**INTERNATIONAL CONFERENCE ON ARTIFICIAL INTELLIGENCE
AND
ITS LEGAL IMPLICATIONS**



DATE: 15TH & 16TH MARCH, 2019

ORGANISED BY:

INSTITUTE OF LAW, NIRMA UNIVERSITY.

FOR MORE DETAILS LOG ON TO: WWW.ILNUCONFERENCE.ORG

OR

WRITE TO US AT: ILNU.CONFERENCE@NIRMAUNI.AC.IN

NIRMA UNIVERSITY, SARKHEJ GANDHINAGAR HIGHWAY, AHMEDABAD, GUJARAT, INDIA, 382481.

ABOUT NIRMA UNIVERSITY



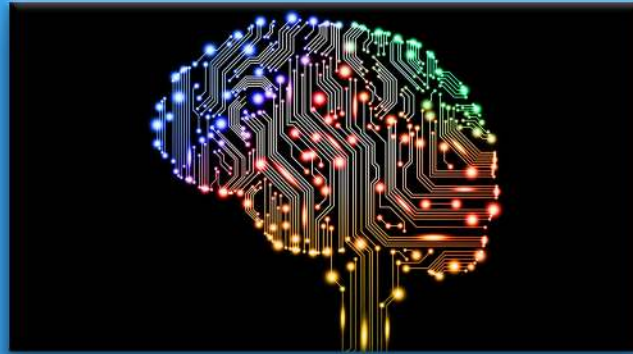
Nirma University is one of India's leading universities based in Ahmedabad, Gujarat. The University was established in the year 2003 as a statutory university under a special act passed by the Gujarat State Legislative Assembly. It is recognized by the University Grants Commission (UGC) under Section 2 (f) of the UGC Act. The university is duly accredited 'A' by National Assessment and Accreditation Council (NAAC). The university is a member of Association of Indian Universities (AIU) and the Association of Commonwealth Universities (ACU).

ABOUT INSTITUTE OF LAW



The Institute of Law was set up in 2007 under the aegis of Nirma University with a vision to promote excellence in the field of legal education. In a short span of time, IL-NU has acquired significant prominence and is considered one of the leading legal institution of country.

ABOUT THE CONFERENCE



During the past decade Artificial Intelligence has developed rapidly, and the effects of the AI revolution are already being keenly felt in many sectors of society. It has the potential to deeply impact our lives and is of enormous benefits ranging from efficiency gains to unprecedented improvements of life quality. However, the unique features of AI and the way AI can be developed entail both social, ethical, policy and legal implications. Institute of Law, Nirma University is organizing the International Conference on Artificial Intelligence and It's Legal Implications on 15th and 16th March, 2019. The conference provides first considered discussion on the intricacies of how artificial intelligence impacts all walks of our lives and has major implications for law practitioners, professionals, technocrats and citizens at large. It has been addressed as the Fourth Industrial Revolution with fast paced changes in the realm of technology and law. In the recent times, the global community of governments and organizations have come together in addressing questions related to ethics, business processes and global governance. This conference aims to garner a strong academic response addressing the recent and imminent changes in legal framework in conjunction to artificial intelligence and allied areas. The conference is open for professors, advocates, judicial officers, technocrats, researchers and postgraduate/undergraduate law students.

CALL FOR PAPERS

AIMS AND OBJECTIVES OF THE CONFERENCE:

- To highlight the developing legal dilemmas associated with the rise of artificial intelligence.
- To present a platform for interaction of eminent personalities, students, practitioners and organizations working in AI and allied areas.
- To bridge the gap between technology and law.
- To debate on the emerging policy and regulatory aspects.
- To understand ethical dilemmas associated with AI.

THEMES OF CONFERENCE:

TRACK 1

LEGAL REGULATION OF AI IN INDIA

- Intellectual Property issues in AI
- Data Protection
- Duty/ Standard of Care for AI
- AI and its Criminal Liability
- AI & Person-hood
- Convergence of AI and IT Act, 2000

TRACK 3

APPLICATION OF AI IN LEGAL PRACTICE

- AI and Law Processing
- AI & Legal Procedure: Question of Fact/Law and Evidence
- Machine learning and data mining for e-discovery and other legal applications
- AI and No Fault Liability/Strict Liability/Absolute Liability

TRACK 2

SCOPE OF AI IN MULTIPLE SECTORS

- EdTech and Artificial Intelligence
- Blockchain & AI
- AI and Public Utility Services
- AI & National Security Challenges

TRACK 4

CHALLENGES TO AI

- Ethical Dilemmas of AI
- Regulating the Artificially Intelligent Chatbot
- Use of AI in curbing Fake News
- Legal Personality of AI
- Right to explanation & AI
- Virtual Cloning and its legal implication
- NLP and AI

CALL FOR PAPERS

CONFERENCE PROCEEDINGS

All submitted conference papers will be blind peer reviewed and the research papers will be published in conference proceedings

CERTIFICATES AND REWARDS:

All the participants shall be issued Participation Certificates. Top five Papers will be awarded and selected papers will be published in Nirma University Law Journal which is UGC recognized National Journal, indexed in Thomson Reuters, SCC online and Manupatra

SUBMISSION GUIDELINES:

- Joint authorship is permitted to a maximum of two authors. However, both authors need to register separately. At least one author must attend the conference to present the paper.
- Submissions are to be made in electronic form only and are to be sent to ilnu.conference@nirmauni.ac.in.
- A cover letter mentioning the Name of the Author(s), Professional Position/ Course/ Year of Study (as applicable), Name of the Institution/ College/ University, Postal Address, Email Address and Contact Number must be submitted with the paper as well.
- The full paper must not exceed a maximum of 5000 words (excluding footnotes/endnotes/annexure/ reports etc.). The main text should be in Times New Roman with font size 12 and line spacing of 1.5.
- The footnotes should be in Times New Roman, font size 10 with spacing of 1.0.
- One inch margins should be maintained on all four sides.
- Citation Style: Bluebook, 19th Edition
- Full paper has to be submitted in soft copy in PDF and MS Word.

CALL FOR PAPERS

REGISTRATION DETAILS:

Categories	Foreign Delegates	Indian Delegates
Students	US \$50	₹ 2500
Academicians	US \$70	₹ 3500
Research Scholars	US \$50	₹ 2500
Participants (Non Paper Presenter)	US \$40	₹ 2000

FEE WAIVER AND GRANTS:

IA concession in fee can be availed by PhD Scholar(s)/Student(s). The decision will be taken by the institute. Interested delegates may submit their CV along with Abstract to us latest by 15th January 2019. Persons who could not pay the full conference fee, could request a fee waiver or a fee deduction by completing special section of the registration form. The Institute also provides for a limited number of grants for travel and accommodation

ACCOMMODATION, HOSPITALITY & CONVEYANCE:

No TA/DA shall be provided by the University and the participants should obtain the same from their respective institutions. Accommodation should be booked/reserved well ahead of the event. A list of recommended hotels will be available on the website. The registration fee includes registration kit, Certificate, Conference Proceeding and food for two days. The registration fee will not include accommodation and travel expenses.

IMPORTANT DATES



ABSTRACT SUBMISSION: 15TH JANUARY 2019

ACCEPTANCE NOTIFICATION: 22ND JANUARY 2019

FINAL MANUSCRIPT SUBMISSION: 15TH FEBRUARY 2019

NOTIFICATION FOR FINAL ACCEPTANCE: 22ND FEBRUARY 2019

REGISTRATION DEADLINE: 28TH FEBRUARY 2019

CONFERENCE DIRECTOR

**PROF. (DR.) PURVI POKHARIYAL,
DIRECTOR & DEAN,
ILNU, NIRMA UNIVERSITY**

FACULTY CONVENER

**DR. ARUN B. PRASAD
CONTACT: +91 9574463349
EMAIL: ARUN.PRASAD@NIRMAUNI.AC.IN**

**MR. AMIT KUMAR KASHYAP
CONTACT: +91 7600377946
EMAIL: AMIT.KASHYAP@NIRMAUNI.AC.IN**

**MR. NEERAJ SHARMA
CONTACT: +91 9634181429
EMAIL: NEERAJ.SHARMA@NIRMAUNI.AC.IN**

STUDENT CONVENER

**MR. ADITYA SHARMA
CONTACT: +91 9924662899**

**MR. AKLOVYA PANWAR:
CONTACT: +91 9558043066**

CORRESPONDING ADDRESS



**INSTITUTE OF LAW, NIRMA UNIVERSITY
SARKHEJ-GANDHINAGAR HIGHWAY,
AHMEDABAD, GUJARAT, INDIA, 382481.**

**CONFERENCE E-MAIL
ILNU.CONFERENCE@NIRMAUNI.AC.IN**

**WEBSITE
WWW.ILNUCONFERENCE.ORG**

**FACEBOOK PAGE
HTTPS://WWW.FACEBOOK.COM/ILNUCONFERENCE**

